

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO:64/2009.
DATED THE 30TH DAY OF JANUARY, 2009.**

CORAM:

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER**

- 1 V.G.Krishnankutty
Chief Commercial Clerk Gr.III,
Southern Railway, Quilon,
Residing at "ARUNIMA",
Thekkivila, Quilon -16.
- 2 N.K.Suraj,
Chief Commercial Clerk Gr.III,
Southern Railway, Quilon,
Residing at :Mylathu Veedu,
Thrippilazhikom P.O.,
Kundara. ... Applicants

By Advocate Mr T C G Swamy

V/s

- 1 Union of India, represented by
The General Manager, Southern Railway,
Headquarters Office, Park Town P.O.,
Chennai-3.
- 2 The Divisional Railway Manager,
Southern Railway, Trivandrum Division,
Trivandrum-14.
- 3 The Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum – 14. ... Respondents

By Advocate Mr Sunil Jose



This application having been heard on 30.01.2009 the Tribunal on the same day delivered the following

(ORDER)

HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER

The applicants who are presently working as Chief Commercial Clerks Gr.III in the scale of pay of Rs.5000-8000 are aggrieved by the alleged, arbitrary inaction on the part of the respondents in finalising process of selection to the post of Chief Commercial Clerk Gr.II initiated during November 2007 for promotion to post of Chief Commercial Clerk Gr.II in scale Rs.5500-9000 (pre revised). The first applicant, Shri V.G.Krishnankutty, submitted the Annexure A-5 representation dated 6.8.2008 for the issue of necessary orders of selection and appointment in his favour as he has been declared as a successful candidate in the aforesaid selection as per Annexure A-3 letter dated 13/16.6.2008. The second applicant Shri N.K.Suraj has also made a similar Annexure A 4 representation dated 15.7.2008. They have not been communicated any reason as to why the process of selection already initiated in terms of Annexure A-2 for promotion to the post of Chief Commercial Clerk Gr.II has not been finalised.

2 In our considered view, this OA can be disposed of at the admission stage itself by directing the respondents to consider the aforesaid Annexure A-4 and A-5 representations of the applicants and give a detailed and reasoned reply within one month from the date of receipt of



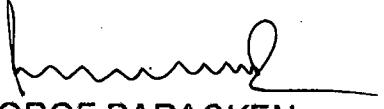
copy of this order. Ordered accordingly.

There shall be no orders as to costs.



K. NOORJEHAN

ADMINISTRATIVE MEMBER



GEORGE PARACKEN

JUDICIAL MEMBER

abp